

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 449 / (MAH) / 2017

CORAM:

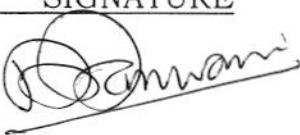
Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017

NAME OF THE PARTIES: M/s. Ajay Kumar Tyagi & Ors.
v.
Bitron Health care (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
18	<u>Ajeet Manwan</u>	<u>Advocate</u>	

ORDER
TCP 449/I & BP/NCLT/MB/MAH/2017

1. This Petition has been transferred from Hon'ble High Court.
2. The Learned Counsel of the Petitioner is present and placed on record the Form No. 5 served on Respondents.
3. He has stated that it is a case of 'Operational debt'.
4. There is no reply from the side of the Respondents. The Petitioner is directed to communicate the contents of this Order to the Respondents.
5. The next date of hearing is after Court Vacation on 09.06.2017.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **17.04.2017**